

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 117
422/2016

IN THE MATTER OF:

Bank of Baroda

.... Applicant/petitioner

Vs.

Metaphor Exports Pvt. Ltd.

.... Respondent

Order under Section 433(e) and 434, 439 CIRP

Order delivered on 09.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant : Mr. Amol Vyas, Adv. & Mr. Ankit Jain, PCS
For the Respondent(s) : Ms. Reema Khorana & Mr. Kartik Rathi, Advs. with
Mr. Sanjay Tetarbe, Chief Manager & Mr. Ujjwal
Narain, Law Officer for Central Bank of India
Ms. Shreya Mehta, Adv. for IFCI Factors Ltd.
Mr. Deepak Bashta, Adv. for Bibby Financial Services
India Pvt. Ltd.
Mr. Atul, Chief Manager for Corporation Bank

ORDER

Ms. Shreya Mehta, Ld. Counsel for the IFCI Factors Ltd., Ms. Reema Khorana, Ld. Counsel for the Central Bank of India, Mr. Atul, Chief Manager for Corporation Bank and Mr. Deepak Bashta for Bibby Financial Services India Private Limited have made a statement to participate in the CoC meeting which may be convened by the Resolution Professional. They are all prepared to vote for liquidation of the Corporate Debtor. However, the Resolution Professional seeks and is granted time to move appropriate application for exclusion of time consumed in litigation beyond the



CIR Process period of 270 days. The needful be done by the Resolution Professional within one week.

List for further consideration on 16.01.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

09.01.2019
Ritu Sharma